

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

1. **IA-2127/2022 in C.P.(IB)/1443(MB)/2020**

CORAM:

SHRI MANOJ KUMAR DUBEY  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **04.08.2022**

NAME OF THE PARTIES:

Vikash Parasampuria

Vs.

Bombay Rayon Fashions Limited

SECTION: 9, 22(3)(b) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

The Court is convened through Video Conference.

1. Counsel for the CoC present. Ms. Rubina Khan, Ld. Counsel for the IRP present.
2. IA-2127/2022 has been filed by the Committee of Creditors (CoC) seeking approval of appointment of Resolution Professional (RP) replacing the Interim Resolution Professional (IRP). Counsel appearing for the CoC submits that Mr. Santanu T. Ray was appointed as IRP of the Corporate Debtor herein viz. Bombay Rayon Fashions Ltd., by this Tribunal vide admission order dated 07.06.2022. However, the CoC in its first meeting held on 26.07.2022 proposed to replace the IRP with Mr. Satish Kumar Gupta having Registration No.: IBBI/IPA-001/IP-P00023/2016-17/10056 as RP. The same was approved by 100% voting of the CoC members. Mr. Satish Kumar Gupta has given his Letter of Consent to act as RP of the

Contd.....2

Corporate Debtor. A resolution for appointment of new RP replacing the IRP has also been passed in the said meeting.

3. In view of the unanimous decision by the CoC, this Bench is hereby approved the appointment of new RP; Mr. Satish Kumar Gupta [Regn. No.: IBBI/IPA-001/IP-P00023/2016-17/10056]. CoC is directed to ensure that all dues payable to the erstwhile IRP is cleared immediately, if not already done.
4. With the above directions, IA-2127/2022 is **allowed** and disposed of.

Sd/-  
MANOJ KUMAR DUBEY  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)